

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 609  
IB-396/ND/2022  
IA/4795/2022

**IN THE MATTER OF:**  
**Canara Bank**

...PETITIONER

**Vs.**

**Ms. Anita Daing**

...RESPONDENT

**Section**  
**U/s 95 (1) of IBC, 2016**

**Order delivered on 22.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the RP/Applicant**

:Adv. Ankur Mittal & Adv. Jayesh  
Gupta for applicant along with Mr.  
Vivek Parti (RP)

**ORDER**

**IA/4795/2022**

Ld. Counsel on behalf of RP and learned RP are present and submitted that in terms of order dated 23.02.2024 they have once again served the Personal Guarantor and filed proof of service. As per the proof of service, service could not be effected by the way of speed post, however, it was effected by the other modes. None appears on behalf of the Personal Guarantor. Personal Guarantor is therefore, set ***ex parte***. List the matter on **22.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**